

- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (SHRI SHRIPAD YESSO NAIK): (a) to (c) (i) The Ministry of AYUSH has not initiated any proposal for upgradation of Dental / Ayurvedic / Homoeopath Doctors for practicing as Allopathic Practitioner after doing any type of additional course.

- (ii) As per the Indian Medicine Central Council Act, 1970 and Homoeopathy Central Council Act, 1973, the practitioners should practice only their concerned system of medicine.
- (iii) Section 15 of Indian Medical Council Act, 1956 prohibits persons other than a medical practitioner enrolled on a State Medical Register to practice medicine in any State. Further, as per Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 under clause 1.1.3 "No person other than a doctor having qualification recognized by Medical Council of India and registered with Medical Council of India / State Medical Council (s) is allowed to practice Modern System of Medicine or Surgery. A person obtaining qualification in any other system of Medicine is not allowed to practice Modern system of Medicine in any form."

**Development of New Ayurvedic Medicines by
Government Controlled Laboratories**

*37. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) whether Government has initiated adequate measures for research on development of new Ayurvedic medicines and clinical trials for critical ailments through Government-controlled laboratories;
- (b) if so, the details of the diseases for which effective medicines have been developed in the last three years; and
- (c) whether clinical trials have confirmed their effectiveness before their introduction in the market?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (SHRI SHRIPAD YESSO NAIK): (a) Yes, the Ministry of AYUSH has initiated such measures through the peripheral institutes and laboratories of the Central Council for Research in Ayurvedic Sciences (CCRAS), as per requirement. CCRAS adopts the scientific process of drug development as per prevalent guidelines such as Good Clinical Practices Guidelines for ASU drugs (GCP-ASU), Ministry of AYUSH and National ethical guidelines for Bio-Medical Research (ICMR) and WHO guidelines for traditional medicines.

Such measures are also initiated by Council of Scientific and Industrial Research (CSIR), through their constituent laboratories namely, CSIR-Central Drug Research Institute (CSIR-CDRI), Lucknow; CSIR-Central Institute of Medicinal and Aromatic Plants (CSIR-CIMAP), Lucknow; CSIR-Indian Institute of integrative Medicine (CSIR-IIIM), Jammu; CSIR-National Botanical Research Institute (CSIR-NBRI), Lucknow and CSIR-North East Institute of Science and Technology (CSIR-NEIST), Jorhat.

(b) During the last three years, CCRAS has developed and commercialized the following two drugs:

1. AYUSH 82 - An Anti Diabetic Ayurvedic Formulation.
2. AYUSH SG - An Anti-Rheumatoid Arthritis preparation.

CSIR has also developed an Ayurvedic drug named 'Reunion', which is for fast healing of fractures.

(c) Yes, Clinical trials have confirmed the effectiveness of AYUSH 82, AYUSH SG and Reunion before their introduction in the market.

Beneficiaries of Ayushman Bharat Scheme

*38. SHRI RITABRATA BANERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of beneficiaries of the Ayushman Bharat Scheme and the details thereof, State-wise;

(b) the public-private split of the hospitalisations and the details thereof, State-wise; and

(c) the average amount reimbursed as a part of the Scheme?